

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

29.05.2009

OA No. 235/2009

Mr. Amit Mathur, Counsel for applicant.

Heard learned counsel for the applicant.

For the reasons dictated separately, the OA is disposed of.


(B.L. KHATRI)
MEMBER (A)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 29th day of May, 2009

ORIGINAL APPLICATION NO. 235/2009

CORAM:

HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Smt. Har Gyani wife of Late Shri Mishri Lal, aged about 50 years, resident of Village and Post Office Mirzapur, Tehsil Gangapurcity, District Sawaimadhopur (Rajasthan).

.....APPLICANT

(By Advocate: Mr. Amit Mathur)

VERSUS

1. Union of India through its General Manager, West Central Railway, Jabalpur (MP).
2. The Chief Works Manager, West Central Railway, Kota Division, Kota.

.....RESPONDENTS

(By Advocate: -----)

ORDER (ORAL)

The applicant has filed this OA against the non consideration of the claim of the applicant for granting compensation allowance (Pension) to her and other terminal benefits. Through this OA, the applicant has prayed for the following reliefs:-

- "(i) Respondents may be directed to make payment of compensation allowance (Pension) to the applicant. Respondents may further be directed to make payment of other terminal benefits for which her husband was entitled.
(ii) Any other order or relief which this Hon'ble Tribunal deems just and proper may kindly be passed in favour of applicant.
(iii) Cost of the Original Application be awarded in favour of the humble applicant."
2. Brief facts of the case are that the husband of the applicant, Shri Mishri Lal, was appointed as Khallasi. His Ticket Number was 1407 and he performed his duties in Dhalaighar. Shri Mishri Lal was removed from service. He filed an appeal and a revision petition

against his removal order but the same were dismissed by the respondents. Thereafter, Shri Mishrilal represented the case for grant of compensation allowance (Pension) and other terminal benefits. However, it was not considered by the respondents. He submitted a representation in this regard on 11.11.1994 and thereafter, he personally makes contact with the officials working in the office of respondents but no fruitful result came out. In the meanwhile, Shri Mishri Lal died on 05.05.2004 and left behind widow wife and dependant children. The widow of the deceased employee also submitted representation dated 05.09.2005 to respondent no. 2 for granting her the compensation allowance under Rule 65 of Pension Rules of 1963. This representation is still pending with respondent no.

2.

3. After hearing the learned counsel for the applicant perusal of the facts of the case, I hereby direct the applicant to file a self contained representation alongwith all the requisite documents before respondent no. 2 within a period of one month from the date of receipt of a copy of this order. Respondent no. 2 is also directed to decide the representation of the applicant by passing a reasoned & speaking order within a period of two months from the date of receipt of representation from the applicant. In case the applicant is aggrieved by the order to be passed by respondent no.2, he will be at liberty to approach this Tribunal again by filing substantive OA.

4.. With these observations, the OA is disposed of at admission stage with no order as to costs.


(B.L. KHATRI)
MEMBER (A)

ahq